

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 566 of 1995

Allahabad this the 01st day of April, 1999

Hon. Mr. S. Dayal, Member (A)  
Hon. Mr. S.L. Jain, Member (J)

Gulzari Lal, Son of Sri Hari Ram, R/o Form Anubhag, Indian Veterinary Research Institute, Izat Nagar, Bareilly..at present working as Casual Labour in Indian Veterinary Research Institute, Izat Nagar, Bareilly.

Applicant

By Advocate Shri -----

Versus

1. Union of India through the Secretary, Ministry of Agricultural Research, Krishi Bhavan, New Delhi.
2. The Secretary, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi.
3. The Director, Indian Veterinary Research Institute, Izat Nagar, Bareilly.

Respondents

By Advocates Shri Rakesh Tiwari  
Shri N.P. Singh

ORDER (Oral)

By Hon'ble Mr. S. Dayal, Member (A)

None for the applicant. Sri Rakesh Tiwari assisted by Shri N.P. Singh for the respondents. In this case learned counsel for the applicant expired and notices were sent to the applicant. There is no

appearance from his side. There is a letter on record from the applicant, received on 08.8.97. The respondents have also filed misc.application no.913 of 1996.

2. The applicant has mentioned in his letter that he had filed O.A.No. 566 of 1995 for getting a job with temporary status. He has been given a job by the respondents. Hence, he does not want to proceed with the O.A. The respondents in their misc. application no.913 of 1996 have mentioned that the applicant has been appointed on the post of S.S.Grade-I Mazdoor in a temporary ~~at~~capacity and, therefore, the O.A. has become infructuous.

3. We have taken both the documents in consideration and we dismiss the O.A. as having become infructuous.

*P.V. Srinivas*

Member ( J )

*[Signature]*  
Member ( A )

/M.M./